

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 3-4/2015 in Petition(s) for Special Leave to Appeal (C)
No(s). 31831-31832/2013

(Arising out of impugned final judgment and order dated 19/08/2013
in WP No. 5337/2013, in RP No. 485/2013, passed by the High Court
of Judicature at Allahabad, Lucknow Bench)

RAM YASH

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(For deletion of the name of respondent)

Date : 15/10/2015 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Petitioner(s) Mr. Suraj Singh, Adv.
 Mr. Pradeep Misra, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
 Mr. Purvish Jitendra Malkan, Adv.

Mr. T. Mahipal, Adv.

Mr. Vinay Garg, Adv.

Mr. Manoj Kumar, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Ms. Shalini Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. Nos. 3 and 4 of 2015 have been filed for deletion of
the name of Respondent No. 3 from the array of parties.

I.As. are allowed. The name of Respondent No. 3 be
deleted from the array of parties at the risk of the
petitioner.

Amended cause title be filed within two weeks from today.

Thereafter, list the matter before an appropriate Bench.

[RASHI GUPTA]
SR.P.A.

[RAJINDER KAUR]
COURT MASTER